

SPECIAL BENCH

O-140

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1082(KB)2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th
February, 2021, 10:30 A.M**

Name of the Company	UIL COMMODITIES DMCC Vs. MAXGROW OVERSEAS LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel/Pr. CA/Pr. CS appeared through video conference:

For the operational creditor

Mr. Rajendra Pawar, Advocate

For the Corporate Debtor

Mr. Pravin Singh, Advocate

ORDER

Ld. Counsel for the parties present.

Ld. Counsel for the Corporate Debtor seeks time to file vakalatnama, board resolution and reply. At request, three weeks time is granted for the same. Copies of reply shall be served upon Ld. Counsel for the operational creditor.

List the matter on 09.04.2021.

(Rajasekhar V.K.)
Member (Judicial)